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IN THE HIGH COURT OF MADHYA PRADESH AT JABALPUR

BEFORE

HON'BLE SHRI JUSTICE SANJEEV SACHDEVA, ACTING CHIEF JUSTICE

&

HON'BLE SHRI JUSTICE VINAY SARAF ON THE 1st OF JULY, 2025

WRIT PETITION No. 18887 of 2025

M/S ICSA (INDIA) LTD Versus

THE STATE OF MADHYA PRADESH AND OTHERS

Appearance:

Shri Siddharth Sharma and Shri Devendra Prajapati - Advocates for petitioner. Shri Nilesh Yadav - Additional Advocate General for respondents/State.

ORDER

Per. Sanjeev Sachdeva, Acting Chief Justice

Learned counsel for petitioner submits that there is a technical defect in the petition. Accordingly, he seeks leave to withdraw the petition with liberty to file a comprehensive petition.

The petition is accordingly dismissed as withdrawn with liberty as prayed for.

(SANJEEV SACHDEVA) ACTING CHIEF JUSTICE (VINAY SARAF) JUDGE

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